

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/9054/2020

This the 22nd day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**



Zahoor Ahmad Mir (Age 27), S/o Late Abdul Ahad Mr, R/o Sallar
Tehsil Sallar District-Anantnag.

.....Applicant

(Advocate: Mr. Aftab Ahmad)

Versus

1. State of J & K, through Commissioner cum Secretary to Govt., General Administration Department, Civil Secretariat, Srinagar/Jammu.
2. State of J&K, through Commissioner cum Secretary to Govt., Forest Department, Civil Secretariat, Srinagar/Jammu.
3. Principal Chief Conservator of Forests, J&K, Srinagar.
4. Chief Conservator of Forests, Kashmir, Srinagar.
5. Conservator of Forests, South Anantnag.
6. Divisional Forest Officer, Lidder Forest Division Bijbehara (Anantnag).

(Official respondents)

7. Mst. Fatima Begum Widow of Ab. Ahad Mir.
 8. Mst. Rafiq Begum wife of Mohd Ishaq Mir D/o Ab. Ahad Mir, both 7 & 8 resident of Sallar District Anantnag.
 9. Mst Massoda Bano wife of Bilal Ahmad Beigh D/o Ab. Ahad Mir, R/o Nanil Anantnag.
- (Private respondents)

....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER [O R A L]**(By Hon'ble Mr. Dinesh Sharma, Member-A)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. Both the learned counsel for the parties submitted at Bar that since the case pertains to Forest Corporation, Srinagar, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Forest Corporation.

2. Contention of both the learned counsel for the parties has force and it is to be accepted. Forest Corporation has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunals Act, 1985.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 28.05.2021.

**(DINESH SHARMA)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**